



HIGH COURT LEGAL SERVICES COMMITTEE  
HIGH COURT OF CHHATTISGARH, BODRI AT BILASPUR  
(Telephone No. : 07752241023 ; E-Mail ID : hclsc.cg@gov.in)



F. No. : 69 /HCLSC-NLA/2025

Bilaspur, Date : 03-01-2025.

**MATTER RELATES TO ORGANIZING NATIONAL LOK ADALATS DURING THE YEAR 2025**

As per guidelines issued by the National Legal Services Authority, New Delhi, National Lok Adalats will be held on 2<sup>nd</sup> Saturdays of March, May, September and December during the year 2025. Approved schedule of the National Lok Adalats to be held in the year 2025 is as under :

1 <sup>st</sup> National Lok Adalat	08/03/2025
2 <sup>nd</sup> National Lok Adalat	10/05/2025
3 <sup>rd</sup> National Lok Adalat	13/09/2025
4 <sup>th</sup> National Lok Adalat	13/12/2025

All type of Civil and Compoundable Criminal cases will be taken up for settlement in the aforesaid National Lok Adalat including following :

- i. Criminal Compoundable Offences;
- ii. NI Act cases under Section 138;
- iii. Money Recovery cases;
- iv. Motor Accident Claim cases;
- v. Labour dispute cases;
- vi. Disputes related to public Utility services such as Electricity & Water Bills cases etc. (excluding non-compoundable);
- vii. Matrimonial disputes (except divorce)/Family disputes;
- viii. Land Acquisition cases;
- ix. Service matters including pension cases;
- x. Revenue and other ancillary matter, pending before High Court, District Courts and state/district/taluka authorities;
- xi. IPR matters/Consumer matters/also other matters pending before any other quasi-judicial authority;
- xii. Other civil cases (rent, easmentary rights, injunction suits, specific performance suits etc.).


In the circumstances, High Court Legal Services Committee is contemplating to hold National Lok Adalat for the above-mentioned subject specified by NALSA for the matters pending in the High Court of Chhattisgarh.

In view of instructions issued by National Legal Services Authority, New Delhi, during the year 2025 National Lok Adalats shall be organized virtual as well as physical mode.

It is therefore, all the Advocate/concerned party, who are intrested to place their matters pending in the High Court of Chhattisgarh on the above mentioned subject or any other subject for settlement in National Lok Adalat, are requested to contact the undersigned along with the details of their cases.

All are requested to co-operate and participate in National Lok Adalat.

Date : 03/01/2025.

  
Secretary 03.01.25  
High Court Legal Services Committee  
Bilaspur